

you kindly direct him to make a statement on the law and order situation in Delhi? (*Interruptions*).

MR. SPEAKER: Do I take it that the House agrees for extension of time of sitting today from 6 P.M. to 7 P.M.?

SEVERAL HON. MEMBERS: Yes.

MR. SPEAKER: Half an hour discussion will be taken up later on. Time is extended for the discussion on the General Budget.

Now, Papers to be laid on the Table.

12.05 hrs.

PAPERS LAID ON THE TABLE

FOOD CORPORATION (AMENDMENT) RULES, 1982

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT AND CIVIL SUPPLIES (RAO BIREN-DRA SINGH): I beg to lay on the Table a copy of the Food Corporation (Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 78(E) in Gazette of India dated the 24th February, 1982, under sub-section (2) of section 44 of the Food Corporation Act, 1964. [*Placed in Library. See No. LT-3578/82*].

(*Interruptions*)**

MR. SPEAKER: Nothing goes on record, Mr. Sangma.

REVIEW AND ANNUAL REPORT OF TOBACCO BOARD, GUNTUR FOR 1980-81

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the

year 1980-81 along with the Accounts and the Audit Report thereon, under sub-section (3) of section 22 read with sub-section (4) of section 19 of the Tobacco Board Act, 1975.

(2) A copy of the Review (Hindi and English versions) by the Government on the working of the Tobacco Board, Guntur, for the year 1980-81. [*Placed in Library. See No. LT-3519/82*].

(*Interruptions*)

MR. SPEAKER: Nothing doing.

12.06 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Sugar Cess Bill, 1982, which was passed by the Lok Sabha at its sitting held on the 4th March, 1982, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of Rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 9th March, 1982, agreed without any amendment to the Sugar Development Fund Bill, 1982, which was passed by the Lok Sabha at its sitting held on the 4th March, 1982."